

APPROPRIATION (RAILWAYS) No. 4 ACT, 2006
37 of 2006

[August 27th, 2006]

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APPROPRIATION (RAILWAYS) No. 4 ACT, 2006
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An Act to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2006-07 for the purposes of Railways. BE it enacted by Parliament in the Fifty-seventh Year of the Republic of India as follows:--

1. Short title :-

This Act may be called the Appropriation (Railways) No. 4 Act, 2006.

2. Issue of Rs. 150,00,90,000 out of the Consolidated Fund of India for the financial year 2006-07 :-

From and out of the Consolidated Fund of India there may be paid and applied sums not exceeding those specified in column 3 of the Schedule amounting in the aggregate to the sum of one hundred fifty crores and ninety thousand rupees towards defraying the several charges which will come in course of payment during the financial year 2006-07, in respect of the services relating to Railways specified in column 2 of the Schedule.

3. Appropriation :-

The sums authorised to be paid and applied from and out of the Consolidated Fund of India by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

SCHEDULE 1

FIRST SCHEDULE

THE SCHEDULE			
(See sections 2 and 3)			
1	2	3	
No. of Vote	Services and purposes	Sums not ex	
		Voted by Parliament	Charged the Consolid Fund
		Rs.	Rs.
16	Assets --		

	Acquisition, Construction and Replacement --		
	Other Expenditure		
	Capital	150,00,10,000	..
	Railway Funds	75,000	..
	Railway Safety Fund	5,000	..
	TOTAL :	150,00,90,000	..